

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 5<sup>TH</sup> MARCH, 2010 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

### **I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5<sup>th</sup> March, 2010 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

### **II. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Ram Niwas Mirdha, former Union Minister.
2. Shri Jyoti Basu, former Chief Minister of West Bengal.
3. Sardar Tara Singh, former Speaker of Haryana Legislative Assembly.
4. Shri Nar Singh Dhanda, former Minister of Haryana.
5. Master Ram Singh, former Member of Haryana Legislative Assembly.
6. Freedom Fighters of Haryana.
7. Martyrs of Haryana.
8. Others.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

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| (i) THE SPEAKER                | to report the time table fixed by the Business Advisory Committee in regard to various business.                          |
| (ii) A MEMBER OF THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.7/Const./Art.320/2009, dated the 18<sup>th</sup> March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
2. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.20/Const./Art.320/2009, dated the 25<sup>th</sup> August, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
3. A MINISTER to lay on the Table the Revenue and Disaster Management Department Notification No. S.O. 75/H.A.31/2008/S.18/2009, dated the 22<sup>nd</sup> August, 2009 regarding the Haryana Underground Pipelines (Acquisition of Right of User in Land) Rules, 2009, as required under section 18(2) of the Haryana Underground Pipelines (Acquisition of Right of User in Land) Act, 2008.
4. A MINISTER to lay on the Table a copy of the Notification No. 282/HR/2008, dated the 12<sup>th</sup> September, 2008, containing the Delimitation Commission Order No. 39, regarding the Delimitation of Parliamentary and Assembly Constituencies in the State of Haryana, as required under section 10 (3) of the Delimitation Act, 2002.

5. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2005-2006, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
6. A MINISTER to lay on the Table the 9<sup>th</sup> Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
7. A MINISTER to lay on the Table the 35<sup>th</sup> Annual Report of Haryana Seeds Development Corporation Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2009 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**CHANDIGARH:  
THE 4<sup>TH</sup> MARCH, 2010.**

**SUMIT KUMAR,  
SECRETARY.**